

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

PH: 011-23392023, email: slaw@nic.in

No. F.5(765)/LJ&LA/Lit/2025/ 5105

Dated:- 23/5/2025

NOTICE

SUB: EMPANELMENT AS GOVERNMENT COUNSEL IN DELHI HIGH COURT (CIVIL), DISTRICT COURTS, NGT AND AT VAT / GSTAT & HIGH COURT OF DELHI (FOR TAX RELATED MATTERS) FOR GNCT OF DELHI.

Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi proposes to empanel advocates as Standing Counsel (Civil)-High Court of Delhi, Additional Standing Counsel (Civil)-High Court of Delhi, Standing Counsel (NGT), Panel Counsel (Civil)-High Court of Delhi, Panel Counsel (NGT), Panel Counsel (District courts) and Panel Counsel (VAT/GST) in AT VAT / GSTAT & High Court of Delhi (for tax related matters) for Government of NCT of Delhi. Eligible and desirous advocates having required qualification and experience may apply through online portal <https://gnctdlaw.delhi.gov.in/>

Qualification & Experience:

Sl. No.	Empanelment as	Professional Experience	Educational Qualification	Desirable Skills/Qualifications
1	Standing Counsel (Civil)-High Court of Delhi	Not less than 7 years in Hon'ble Supreme Court/High Court.	Bachelor degree in Law from a recognized university and registration with Bar Council of Delhi (BCD).	Having good communication skills and knowledge of legal practice acquired over a considerable period as mentioned above and should be able to present standards of excellence. It is desirable, without being exhaustive, that the advocacy practice will demonstrate experience in arguing on appeal, a position of leadership in a specialist area of the law and experience in conducting major cases.
2	Additional Standing Counsel (Civil)-High Court of Delhi			
3	Standing Counsel (NGT)	Not less than 7 years in Hon'ble Supreme Court/High Court/NGT.		
4	Panel Counsel (Civil)-High Court of Delhi	Not less than 4 years in the High Court.		
5	Panel Counsel (NGT)	Not less than 4 years in the High Court/NGT		
6	Panel Counsel (District courts)	Not less than 4 years in the High Court/District Courts		
7	Panel Counsel (VAT/GST)	Not less than 4 years in the High Court/ATVAT/GSTAT		

Mode of selection:

1. The selection will be done through interaction conducted by the Selection Committee, constituted for this purpose.
2. After expiry of the last date of submission of the online application, the scrutiny of applications would be done and verification of Enrolment No. will also be done by Bar Council of Delhi. Only short-listed candidates will be called for interaction. Intimation regarding interaction schedule will be sent through email and candidates may also download the same, after logging-in in the online module by which applications are invited.

Pr. Secretary (Law), Govt. of NCT of Delhi reserves the right to accept or reject any application without assigning any reason. The application submitted will not bind this department to consider him/her for selection.

Desirous and eligible advocates/counsels may apply through online portal <https://gnctdlaw.delhi.gov.in/> on or before **10.06.2025 (Tuesday) at 06:00 P.M.**

The terms and conditions of appointment are mentioned in Order No. F.5(4)/Lit/2010/DS2Law/578-580 dated 27-04-2010 and fee / remuneration payable to them are mentioned in Order dated 26.06.2008, 03-12-2015 which are available on the official website of this department i.e. <https://law.delhigovt.nic.in>.

The candidates are requested to go through **General Instructions for the candidates to fill the Online Application**, available on the Home page of the portal.



(Ravindra Singh)
DY. SECRETARY (LITIGATION)